

grant-in-aid from Japan for medical equipment for Quli Qutub Shah Diagnostic Centre in Osmania General Hospital, Hyderabad;

(b) whether Government of Andhra Pradesh has requested the Centre for early clearance of the above aid; and

(c) if so, the details thereof and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c) A proposal was received from the Government of Andhra Pradesh for obtaining donation of medical equipment from Government of Japan for a diagnostic centre being established in Osmania General Hospital, Hyderabad. The proposal is under examination in the Ministry of Health in Government of India and this fact has also been intimated to Government of Andhra Pradesh on 5th August, 1990. It is proposed to consider the proposal expeditiously in the light of the recommendations of the Ministry of Health & Family Welfare.

Allotment of Foreign Exchange to Foreign Share Holding Cigarette Companies

5155. SHRI KARIA MUNDA: Will the Minister of FINANCE be pleased to state:

(a) whether more than one crore of foreign exchange has been released to some cigarette companies of foreign share holding during 1989-90; and

(b) if so, the details of such companies?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI) (a) and (b) Information is being collected.

Raids on Premises of Maruti Car Dealers

5156. SHRI SANAT KUMAR MANDAL:

SHRI SHANTARAM POT-DUKHE:

Will the Minister of FINANCE be pleased to state:

(a) whether the Income tax Department have raided the business and residential premises of some prominent Maruti car dealers in the capital and unearthed a multi-crore racket in Maruti car bookings as reported in the 'Times of India', New Delhi dated 13 August, 1990:

(b) if so, the details thereof; and the modus operandi of such racketeering; and

(c) the action taken against such unscrupulous dealers in consultation with the Ministry of Industry apart from processing the matter from the Income tax angle?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c) Searches were conducted under section 132 of the Income-tax Act at the business, factory and residential premises of a dealer in-Maruti vehicles and its associated concerns at Delhi and Faridabad on the 8th August, 1990. In the course of the search cash of Rs. 5.25 lakhs and incriminating documents were seized. 2916 Fixed Deposit Receipts of aggregate value of Rs. 10.20 crores were found and placed under restraint under section 132(3) of the Income-tax Act.

Scrutiny of documents seized and the follow-up action as called for under the Income-tax have been taken up.

The Ministry of Industry has not as yet been consulted as the investigations in this case have not been concluded.